

19

ASSAM ACT XIX OF 1948

THE ASSAM COURT OF WARDS (SECOND  
AMENDMENT) ACT, 1948

(Passed by the Assembly)

[ Received the assent of the Governor on the 21st  
October, 1948 ]

[ Published in the *Assam Gazette* of the 27th October, 1948 ]

An

*Act further to amend the Bengal Court of Wards Act, 1879, in  
its application to Assam*

Preamble.

WHEREAS it is expedient further to amend the Bengal Court of Wards Act, 1879, hereinafter called the principal Act, in its application to Assam in the manner hereinafter appearing ;

Bengal Act  
IX of 1879

It is hereby enacted as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Court of Wards (Second Amendment) Act, 1948.

(2) It extends to the whole of Assam.

(3) It shall come into force on such date as the Provincial Government may, by notification in the official Gazette, appoint.

Amendment  
of section 15  
of the  
Bengal Act  
IX of 1879.

2. In section 15 of the principal Act,—the words “the Commissioners of the Divisions” and “Commissioner or” shall be omitted.

Amendment  
of section  
58A of the  
Bengal Act  
IX of 1879.

3. In proviso to section 58A of the principal Act,—  
(a) for the words “Commissioner of the Division” the words “Court of Wards” shall be substituted ; and  
(b) for the words “said Commissioner” the word “Court” shall be substituted.

Amendment  
of section 67  
of the  
Bengal Act  
IX of 1879.

4. In section 67 of the principal Act,—the words “to the Commissioner of the Division, and from every order of the Commissioner under this Act” shall be omitted.

Amendment  
of section 68  
of the Bengal  
Act IX of  
1879.

5. In section 68 of the principal Act,—the words “of the Commissioner and” shall be omitted.

Amendment  
of section 70  
of the Ben-  
gal Act IX  
of 1879.

6. In section 70 of the principal Act,—  
(a) the words “Commissioners and” shall be omitted, and  
(b) the words “and Commissioners” wherever they occur shall be omitted.

[ Price 1 anna or 2d. ]